

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Customs Miscellaneous Application No. 85660 of 2024

(On behalf of Appellant)

Customs Miscellaneous Application No. 86681 of 2024

(On behalf of Appellant)

In

Customs Appeal No. 85309 of 2016

[Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0109-15-16 dated 20.10.2015 and PUN-EXCUS-001-APP-0119-15-16 dated 20.10.2015 passed by the Commissioner of Central Excise (Appeals-I), Pune.]

Commissioner of Customs, Pune

.....Appellant

(Formerly known as Commissioner of

Central Excise, Pune-I

ICE House, 41-A, Sasson Road, Pune – 411 001)

**4th Floor, GST Bhavan, 41-A,
Sasson Road, Pune**

VERSUS

Prime Mineral Exports Pvt. Ltd.

.....Respondent

F-1, 1st Floor, Oceanic Apartment,

Behind Hanuman Temple, Miramar,

Panjim, Goa – 403 001

WITH

Miscellaneous Application Nos. (i) Customs Miscellaneous Application No. 85656 of 2024 and Customs Miscellaneous Application No. 86680 of 2024 in Customs Appeal No. 85619 of 2016 (Respondent-Prime Mineral Exports Pvt. Ltd.) (ii) Customs Miscellaneous Application No. 85655 of 2024 and Customs Miscellaneous Application No. 86679 of 2024 in Customs Appeal No. 85620 of 2016 (Respondent-Prime Mineral Exports Pvt. Ltd.) (iii) Customs Miscellaneous Application No. 85658 of 2024 and Customs Miscellaneous Application No. 86689 of 2024 in Customs Appeal No. 85621 of 2016 (Respondent-Prime Mineral Exports Pvt. Ltd.) (iv) Customs Miscellaneous Application No. 85654 of 2024 and Customs Miscellaneous Application No. 86682 of 2024 in Customs Appeal No. 85622 of 2016 (Respondent-Prime Mineral Exports Pvt. Ltd.) (v) Customs Miscellaneous Application No. 85652 of 2024 and Customs Miscellaneous Application No. 86690 of 2024 in Customs Appeal No. 85623 of 2016 (Respondent-Prime Mineral Exports Pvt. Ltd.)

[Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0109-15-16 dated 20.10.2015 and PUN-EXCUS-001-APP-0119-15-16 dated 20.10.2015 passed by the Commissioner of Central Excise (Appeals-I), Pune.]

APPERANCE:

Shri Jitesh Jain, Joint Commissioner, Authorised Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NOS. 86184-86189/2025

Date of Hearing: 28.07.2025
Date of Decision: 28.07.2025

PER: BENCH

Miscellaneous applications filed for substitution of Appellant by its successor namely Commissioner of Customs, Pune are all allowed. Rest miscellaneous applications filed for withdrawal of appeals on monetary ground in compliance with litigation policy of the Government of India are also allowed. Appeals are dismissed as withdrawn. Registry to makes changes in the cause-title.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad